

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6142

ANSWERED ON:30.04.2015

SAANSAD ADARSH GRAM YOJANA

Maurya Shri Keshav Prasad;Pandey Shri Ravindra Kumar;Wanaga Shri Chintaman Navsha

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the number of villages wherein the implementation of Saansad Adarsh Gram Yojana (SAGY) has been started, State/UT wise;
- (b) whether there is any provision under SAGY to take punitive action against the State Governments and District Magistrates who show negligent attitude in implementing the yojana in villages selected under SAGY; and
- (c) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

- (a) For identification of Adarsh Grams for development under the Saansad Adarsh Gram Yojana, a Gram Panchayat is the basic unit. The number of Gram Panchayats (GP) selected by various Members of Parliament (MPs) till 27th April, 2015 are at Annexure I. A Village Development Plan(VDP) is being prepared for every identified GP, based on the local context, potential and needs and with special focus on enabling every poor household to come out of poverty. The draft VDP will be presented to the Gram Sabha for discussion and clearance. The approval of the VDP will be done by the District level committee, after which the actual implementation of all activities envisaged therein will start.
- (b) &(c) There are no provisions in the guidelines of SAGY to take punitive action. Any action against the District Magistrates or other delinquent officials, who show negligent attitude in implementing the yojana in villages selected under SAGY, can be only be taken by the competent authority under the Service/ disciplinary rules applicable to them.